

[Shri G. Narsimha Reddy]

the SSI units upto 31st January, 1970 it was made mandatory on the part of all credit institutions including SFCs to join the scheme from 1st February 1970 in order to be eligible for refinance from IDBI.

The Government of India have decided to entrust the operation of the scheme to the DICGC from the Guarantee Organisation (RBI) with effect from 1st April 1981 and directed all the credit institutions to join the revised scheme with the DICGC.

As the guarantee commission has to be collected from the SSI units they are put to considerable hardship as the aggregate of interest and guarantee commission for units in the forward areas is 14.25 per cent p.a. whereas for medium and large scale units which are not covered under the scheme it is only 14 per cent p.a.

(v) NEED FOR SETTING UP SLAG CEMENT PLANT AT ROURKELA.

SHRIMATI JAYANTI PATNAIK (Cuttack): Rourkela is suitably located to set up a slag Granulating Plant. The Steel Authority of India has obtained a letter of intent for manufacture of slag Granulating cement as for back as 1981. The Bureau of Industrial Costs and Prices and the Railway Board fully support the location of the slag Granulating plant at Rourkela. Despite the above facts, the Government of India has not taken any decision so far in regard to the location of the plant.

If the Slag Cement grinding is done at Rourkela, Granulated Slag from B.S.P. will move in any type of available wagons to Rourkela. Entire quantity of clinker can be moved from Chilhati to Rourkela in open wagons. The Granulated slag of Rourkela Steel Plant can be directly fed to the grinding plant dryer by belt conveyer without any extra handling cost. From Rourkela the finished products 'Cement' can move in covered wagons or by trucks, etc. to the Consuming Centres. As the main market for this plant is Calcutta, which is not far off from Rourkela availability of covered empties will be easy.

The required power can easily be supplied by the Orissa State Electricity Board, for which already consent has been communicated to SAIL, to supply 40 M.V.A. There will be no problem in obtaining land and also labour.

Therefore, I demand that the Slag cement plant should be set up at Rourkela without any further delay.

(vi) PERMISSION GRANTED TO SOUTH AFRICA DELEGATES TO ATTEND INTERNATIONAL BAR ASSOCIATION CONFERENCE IN INDIA.

SHRI H. N. BAHUGUNA (Garhwal): Government of India allowed three South African delegates to attend an International Bar Association Conference recently held in India.

The hard fact is that there are twenty-nine committees constituted by the said International Bar Association to go in depth into the various economic laws governing economic activities in India primarily with a view to promote a climate helpful for amending and altering all laws in a manner so as to subserve the interest of multi-national companies and create grounds for further investment by multi-nationals at the cost of our self-reliance which are already strangulating our economy.

It is obvious to the naked eye as to what can be the motivating force and objective behind this activity as the coordinating Chairman of all these twenty-nine Committees is also the Vice-Chairman of the Bank of America, New York.

It involves a basic departure from our anti-apartheid and anti-Imperialist posture. I therefore feel that Government of India owes it to the people of this country and the Lok Sabha to clearly state their position on the issues mentioned below:—

(1) Why the Government of India allowed holding an International Bar

Association Conference which had its Israel, South African and multi-national connections.

(2) Is there a change in the basic policy guiding our foreign affairs, with regard to our attitude towards countries like South Africa and Israel?

(3) Whether the Government of India is aware of the stand of the Ex-Vice Chairman of the World Bank and a delegate to this Conference?

The regret is that the Prime Minister should have found time to inaugurate the Conference. I demand that the Government should explain the holding of the said Conference on our soil.

(vii) NEED TO GIVE DE JURE RECOGNITION TO ISRAEL BY EXCHANGING AMBASSADORS AND ESTABLISHING NORMAL DIPLOMATIC RELATIONS WITH THAT COUNTRY.

DR. SUBRAMANIAM SWAMY (Bombay North East): India is hosting the Non-Aligned Conference next March 1983 in New Delhi. By virtue of this, the Prime Minister will become the Chairman of the non-aligned group of heads of nations till the following session. This is a key and vital post.

Therefore, I urge upon the Prime Minister to pursue fresh initiatives to make the Non-Aligned Nations more effective and relevant in fostering peace.

One important area is West Asia, which is sorely in need of peace. The past efforts of passing condemnatory resolutions against Israel have failed to produce any result.

The Prime Minister should break new ground by seeking the path of dialogue and conciliation with Israel with a view to an amicable and acceptable solution of the Palestinian question. This is essentially the Gandhian approach.

Recently, I was in Israel for one week, when I met and discussed with the Israeli Prime Minister the prospects for peace. I am convinced that the Israeli people will respond to the approach of dialogue and conciliation, contrary to popular impression abroad.

The foreign policy pursued by Israel and their recent actions in Lebanon cannot be approved by any rational objective person. There is no need to single out Israel for such treatment. We must interact with them and seek to change their outlook.

Towards this end, I urge the Government to follow up its September 17, 1950 decision to accord *de jure* recognition to Israel by exchanging Ambassadors and establishing normal diplomatic relations with that country.

(viii) NEED TO GIVE MORE FACILITIES TO RAIL PASSENGERS BETWEEN UJJAIN AND INDORE ELSEWHERE IN MADHYA PRADESH.

श्री सत्यनारायण शेटिया (उज्जैन) : सभापति जी, विगत कई वर्षों से जनता को और से रेल सेवा में सुविधा सुरक्षा और विस्तार की मांग की जा रही है। मध्य प्रदेश में उज्जैन-इन्दौर के बीच तेज गति की रेल गाड़ी चलाने की मांग जिससे जनता को आवागमन की सुगम व्यवस्था हो सके उपलब्ध कराना चाहिए। जिसे गन्ना-उज्जैन के बीच चलने वाली यात्री गाड़ी जो कि उज्जैन में उसको आगमन के उपरान्त 21 घंटे तक रुकी रहती है, का उपयोग कर पूरा किया जा सकता है। इसी प्रकार बड़ौदा-रतलाम के बीच चलने वाली यात्री रेल गाड़ी 111/112 को एजैन तक बढ़ा कर यात्रियों को सुविधा उपलब्ध कराई जा सकती है। इन्दौर से दिल्ली तथा बम्बई के बीच नई रेल सेवा की आवश्यकता को पूरा करने के लिए शीघ्र स्वीकृति दी जानी चाहिए। 19 डाउन तथा 20 अप देहरादून एक्सप्रेस में उज्जैन, नागदा, साबरमती, गहिंदपुर